

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**M.A. No.60/694/2019
O.A. No.60/682/2018
M.A. No.60/270/2019
C.P. No.60/22/2019**

Date of decision: 25.04.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

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Jasvir Singh, aged 55 years, son of Nachhattar Singh, working as SSE/P way, Moga, at Railway Station, Moga, under A.D.E.N. Ferozepur (resident of House No.E-39, Rail Colony, Moga, District Mohali-140055. (Group 'C').

**... PETITIONER
VERSUS**

1. Sharmila Chawli, Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, New Delhi-110011.
2. Zusuf Kabir, Senior Divisional Personnel Officer (Bills), Northern Railway, Ferozepur Cantt.-152003.

... RESPONDENTS

PRESENT: None for the petitioner.
Sh. Sanjay Goyal, counsel for the applicants in M.A. (R in C.P.)

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. The Members of CAT Bar Association are abstaining from work today, on a call from the High Court Bar Association, Chandigarh.
2. M.A. No.60/694/2019 has been filed by the respondents seeking permission to place on record the compliance affidavit. Allowed. Affidavit is taken on record.
3. Learned proxy counsel for the respondents submitted that in view of the averment made in the affidavit that the respondents have

released amount in favour of the petitioner by cheque detail of which is given in para no.3 of the affidavit, this C.P. may be closed.

4. In view of the above, C.P. which has been listed for 14.5.2019 is postponed to today. Since there is no willful disobedience on the part of the respondents, therefore, we close this C.P. Notices issued to the respondents are discharged. However, if anything remain with the respondents, petitioner can move application for execution of the order.
5. Accordingly, C.P. as well as pending M.As stand disposed of.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 25.4.2019.
Place: Chandigarh.

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